

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103

CP No. - 46/241/242/ND/2021

IN THE MATTER OF:

ShaliniKhurana

V/s

JNR Hotels And Others Pvt Ltd

....Applicant

....Respondent

SECTION

U/s SEC.241-242

Order delivered on 23.02.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ankur Mahindro, Adv. Rohan Taneja

For the Respondent

: Anurag Ojha and Karan Aggarwal Advocates for R-1-4

ORDER

Mr Anurag Ojha appeared on behalf of respondent nos. 1 to 4 and accepts the notice on their behalf. Therefore, there is no need to issue notice against respondent nos. 1 to 4. None appeared on behalf of respondent nos. 5 to 7.

On the basis of the averments made in the application, we notice that no relief against RoC and RD has been sought by the petitioner. Therefore, in our considered view, these two respondents are not the necessary and proper parties in this proceeding. The petitioner is well advised to delete the names of respondent nos. 6 & 7 from the cause title portion of the petition.

Issue notice upon respondent no. 5 by all mode including the mail ID of the respondent no. 5. Affidavit of service must be filed within one week from today. Respondent nos. 1 to 4 are directed to file the reply within two weeks from today. Thereafter, the rejoinder if any within one week from the date of receiving the copy of reply. List on **25.03.2021**.

→ Sd/-

(K.K. VOHRA)
MEMBER (T)

- Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)